

**GOVERNMENT OF INDIA  
TEXTILES  
LOK SABHA**

UNSTARRED QUESTION NO:1759  
ANSWERED ON:03.08.2000  
PRODUCTION OF RAFFLE SHAWLS  
ALI MOHMAD NAIK

**Will the Minister of TEXTILES be pleased to state:**

- (a) whether Raffle Shawls and Tweed upto 7 counts have been reserved for production by handlooms only under Handlooms (Reservation of Articles for Production) Act, 1985 ;
- (b) if so, whether these are being regularly manufactured on powerlooms in certain States in violation of law;
- (c) if so, the details thereof; and
- (d) the steps being taken against the violators ?

**Answer**

MINISTER OF STATE FOR TEXTILES (SHRI GINGEE N. RAMACHANDARAN)

- (a) Raffle Shawls by this name is not reserved under the existing Handloom Reservation Order. However, the Woolen Tweed produced by 100% pure woolen yarn in 3/1 twill weave, in check or stripe designs, irrespective of the count of woolen yarn is reserved for exclusive production on Handlooms.
- (b) The State Governments, which are the implementing agencies, under the Handlooms (Reservation of Articles for Production) Act, 1985 have not reported any violation of the above.
- (c) Does not arise.
- (d) Does not arise.